

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T. C.P No. 63/(MAH)/2014
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)


ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2016

NAME OF THE PARTIES: Mr. Abdul Khalid Abdul Chataiwala
V/s.
M/s. JWC Logistics Park Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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2	Sabeena Mahadik	Advocate for Respondent	
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2	Anurag Mahajan	Order S.	
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CP No. 63/397-398/CLB/MB/MAH/2014

On perusal of CA285/2014 in CP 66/2015 assailing the maintainability of the Company Petition, this Bench is of the view that the issues raised in the Applications could be taken up along with the main Petition instead of giving separate hearing to this Application.

Accordingly, this Bench hereby posts CAs and main Company Petition for final hearing on 16.11.2016.

As the Respondent Counsel stated that they have not filed reply to the main CP so far, they are hereby directed to file reply in two weeks hereafter, rejoinder, if any by the petitioner side, in two weeks thereafter.

List this matter for hearing on 16.11.2016 for final hearing.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)